

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 1**

ITEM No 122  
IA/541(AHM)2021  
IA/542(AHM)2021  
in  
CP(IB) 207 of 2017

**Order under Section 9 IBC**

**IN THE MATTER OF:**

Ramesh T Mehta (HUF)  
V/s  
Forever Precious Jewellery & Diamond Ltd

.....Applicant

.....Respondent

**Order delivered on ..28/09/2021**

**Coram:**

Madan B. Gosavi, Hon'ble Member(J)  
Virendra Kumar Gupta, Hon'ble Member(T)

**PRESENTS:**

For the Applicant : Ld. Adv. Mr. Nipun Singhvi a.w. Ld. Adv. Ms. Priyanka Menezes  
For the Respondent : Ld. Adv. Mr. Kshitij Amin (R-1)  
: Ld. Adv. Mr. Devang Vyas (R-2)  
: Ld. Adv. Ms. Priyanshi Chandana a.w. Ld. Adv. Mr. Parth Bhatt

**ORDER**

**IA/541(AHM)2021**

All respondents are directed to file their reply, if already not filed, by giving copy to other side.

**In IA/542(AHM)2021**

In this application, the issue is involved regarding release of Bank guarantee by the Respondent No. 2. No reply has been filed by the Respondents.

All Respondents are directed to file their reply by giving copy to the other side within seven days, if already not filed.

Both IAs stand adjourned to 29.11.2021.

(VIRENDRA KUMAR GUPTA)  
MEMBER (TECHNICAL)

-Sd-  
(MADAN B GOSAVI)  
MEMBER (JUDICIAL)